

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**

Restored IB-09/ND/2023 (Old Case IB494/PB/2021)  
New IA3274/2024

**IN THE MATTER OF:**

State Bank of India

**Vs.**

Shri Vinay Mittal

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Amit Dhall Advocate alongwith Akshay Kumar  
Advocate  
For the RP : Adv Amod K Dalela for RP Shri Deepak Mittal,  
Reshma Mittal, RP in person

**ORDER**

**New IA3274/2024 & Restored IB-09/ND/2023:-**

This is an application filed for amendment in the Section 95 petition so far as the name of proposed RP was concerned. Heard Ld. Counsel for the Applicant. Ld. Counsel for the Personal Guarantor is also present. Order in this **matter is reserved.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**